

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-510**  
(IB)-874(PB)/2022  
IA/903/2024

**IN THE MATTER OF:**

Bank of Baroda (Through Mr. Vivek Parti)

**.....Applicant**

**Vs.**

Anju Khanna (Personal Guarantor of Corporate  
Debtor- Metaphor Exports Pvt. Ltd.)

**.....Respondent**

**SECTION**

U/s 95(1) of (IBC)

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Shashank Agarwal, Mr. Abhishek Taneja, Advs.  
For the RP : Mr. Vivek Parti, RP with Mr. Ankur Mittal, Mr. Jayesh  
Gupta, Advs.

**ORDER**

**IA/903/2024:-**

Ld. Counsel on behalf of the Financial Creditor and Ld. Counsel on behalf of the Resolution Professional are present. Ld. Counsel on behalf of Personal Guarantor is also present and submitted that in terms of order dated 10.05.2024, they have filed their Vakalatnama and sought time to argue the matter. List this application on **27.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**